

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT – II

Item No. 208
Appeal-491/252/ND/2020

IN THE MATTER OF:

Mahender Kumar

... **Applicant/Petitioner**

Versus

Registrar of Companies

... **Respondent**

Under Section: 252(3)

Order delivered on 17.03.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Adeeba Mujahid and Puneet Rai Advocates for IT Dept

ORDER

The Office informed that Diary No. provided by the AROC has already been verified from the office and it has come to our notice that the defects, which are pointed out by the Registry, has not been removed as yet. Therefore, AROC is directed to remove the defects within a week from today.

List the matter on 26th March 2021.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)